

receive information regarding presence of elephant herds around the track length. On receipt of such information, the same to be passed to the Station Master who will communicate the same to the driver/guard.

5. To impose speed limit in highly vulnerable identified sections.
6. Construction of retaining walls and under passes at identified places.

#### **Right over forest land**

†1111. SHRI SAMAN PATHAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether tribals have got the right over land in all the forest villages after passing of the Forest Rights Act;
- (b) if so, the details thereof, State-wise;
- (c) whether Government is going to give lease of land to other communities also who have been living with tribals in forest villages for generations; and
- (d) if so, the criteria of giving lease of land of the other communities living in forest villages by Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Yes, Sir. The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 seeks to recognise and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. The term "forest land" is defined in section 2(d) of the Act and includes the land in forest villages also.

(b) Till 31.10.2009 as per the records maintained by the Ministry of Tribal Affairs, which is the Nodal Ministry for the implementation of the Act, more than 24.90 lakhs claims have been received and more than 5.88 lakhs titles have been distributed.

(c) and (d) Sir, does not arise, because communities get covered under "Other Traditional Forest Dwellers" as pointed out in reply to part (a) and (b) of the question and given in the Statement (See below).

#### **Statement**

*Status of State-wise implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006*

*(As on 31.10.2009)*

Sl. No.	State	Total number of claims received	Total number of titles deeds distributed/ready
1	2	3	4
1.	Andhra Pradesh	3,26,303 (3,19,703 individual and 6,600 community)	1,73,091 distributed

†Original notice of the question was received in Hindi.

1	2	3	4
2.	Arunachal Pradesh		
3.	Assam	66,546 (63,448 individual and 3098 community)	
4.	Bihar	788	
5.	Chhattisgarh	4,57,857	1,92,088 distributed
6.	Goa		
7.	Gujarat	1,84,329 (1,76,242 individual and 8,087 community)	5,668 distributed
8.	Himachal Pradesh		
9.	Jharkhand	4,539	72 distributed including 2 community rights
10.	Karnataka	45,801	
11.	Kerala	35,620 (34,886 individual and 734 community).	23 distributed
12.	Madhya Pradesh	3,71,993 (3,69,437 individual and 2,556 community)	47,460 distributed and 39,799 ready
13.	Maharashtra	2,66,572	2,453 distributed
14.	Manipur	—	—
15.	Meghalaya	—	—
16.	Mizoram	—	—
17.	Orissa	3,06,034 (3,04,336 individual and 1,698 community)	50,190 distributed
18.	Rajasthan	58,721 (58,708 individual and 13 community)	5,412 distributed
19.	Sikkim		
20.	Tamil Nadu	8,352	
21.	Tripura	1,62,819	82,741 distributed
22.	Uttar Pradesh	52,736	
23.	Uttaranchal		
24.	West Bengal	1,41,783	9,602 distributed and 3,396 ready
25.	Andaman and Nicobar Islands		

1	2	3	4
26.	Daman and Diu		
27.	Dadar and Nagar Haveli		
TOTAL:		24,90,793	5,68,800 distributed and 43,195 ready.

**Notes:**

- 1. Arunachal Pradesh:** The State Government has informed that though they have constituted the SDLC, DLC and SLMC under the Act but unlike the other States of Indian Union where the Scheduled Tribes and other traditional forest dwellers are in minority and socio economically marginalized by other dominant non-tribal population, the State of Arunachal Pradesh is wholly domiciled by various ethnic tribal groups whose land and forests are specifically identified with natural boundaries of hillocks, ranges, rivers and tributaries. Barring few pockets of land under wildlife sanctuaries, reserved forests, most of the land in entire State is community land. Territorial boundaries of land and forest belonging to one community or tribes from the others are also identified in the same line leaving no scopes for any dispute over the possession of land forest or water bodies among the tribes. Therefore, the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in true sense does not have much relevance to the State of Arunachal Pradesh.
- 2. Haryana:** The State Government has informed that there are no Scheduled Tribes and other traditional forest dwellers living in the forests of Haryana.
- 3. Manipur:** Information not available.
- 4. Mizoram:** The State Government has informed that the Act is to be approved by the State Legislative Assembly as per the Article 371(G) of the Constitution. This is awaited.
- 5. Nagaland:** The Government of Nagaland has informed that the land holding system and the village system of the Naga people is peculiar in that the people are the land owners. Hence, the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 per se may not be applicable to the State of Nagaland.
- 6. Sikkim:** The Government of Sikkim has issued a notification dated 28.1.2008 regarding constitution of an Expert Committee for identification of Critical Wildlife habitats in Protected Areas (PAs) and have also constituted the various Committees under the Act but has not sent any report regarding the progress of implementation of the Act in the State so far.
- 7. Andaman and Nicobar Islands:** The Andaman and Nicobar Administration has informed that in Andaman and Nicobar Islands there are no non-tribal forest dwellers as defined in the

Act. The area inhabited by the Scheduled Tribes of Andaman and Nicobar Islands has been declared as reserved area under the Andaman and Nicobar Islands Protection of Aboriginal Tribes (Regulation), 1956. The interest of the tribals in the land situated in the reserved areas are fully protected under the provision of the regulation. The tribal reserves have been notified as reserved or protected forest reserve.

8. **Daman and Diu:** No progress.
9. **Lakshadweep:** The UT Administration has intimated that there are no terrestrial forests and no forest tribes or traditional forest dwellers in Lakshadweep.
10. **Puducherry:** The Government of Puducherry has informed that there are no recognized Scheduled Tribes in the Union Territory of Puducherry and also no land in Puducherry is classified as "Forest Land" coming within the definition of Clause 2(d) of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

#### **Sariska and Ranthambhore tiger reserves**

†1112. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the plans related to the constructive and reproductive development being implemented to increasing the number of tigers in the Sariska tiger reserve of Rajasthan and the schemes under consideration;
- (b) the similar projects being implemented for Ranthambhore National Park;
- (c) whether the relocation work of the displaced villages has been completed;
- (d) if not, by when it would be completed;
- (e) the amount sanctioned for the special schemes for Sariska and Ranthambhore forwarded by the State Government; and
- (f) the status of its implementation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) Under the ongoing Centrally Sponsored Scheme of Project Tiger, funding support is provided to the State for in-situ conservation of tigers in Sariska and Ranthambhore Tiger Reserves, based on the proposals received. This, *interalia*, include recovery of Sariska as suggested by the Wildlife Institute of India and village relocation from the said reserves with an habitats of Sariska and Ranthambhore, alongwith the Central Assistance provided for the same are given in the Statement-I (See below).

(e) and (f) The funds released to the State for Sariska and Ranthambhore Tiger Reserves during the plan period in the alongwith utilization are given in the Statement-II.

---

†Original notice of the question was received in Hindi.